

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.902 of 2020

=====

Rahul Kumar, S/o Radhe Shyam Mahto, Permanent R/o-Vill-Chhatwan, P.S. Keoti, Distt-Darbhanga, State-Bihar. Temporarily R/o Flat No. 301, Bhargav Residency Alind Co-op Housing Society Serilingampally opp-Hcu Bus Deport P.S.-Cyberabad, Distt-Rangareddy Telanagana-500019.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Inspector General, Registration, Govt. of Bihar, Patna.
3. The Assistant Inspector General of Registration, Darbhanga Commissionery, Darbhanga.
4. The District Collector, Darbhanga.
5. The District Sub Registrar, Darbhanga.

... .. Respondent/s

=====

Appearance :

For the Petitioner/s : Mr.Kedar Jha, Advocate
Mr. Maya Shankar Mishra, Advocate
For the Respondent/s : Mr.Vivek Prasad (Gp7)

=====

CORAM: HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH
ORAL JUDGMENT
Date : 08-01-2025

The present writ petition has been filed for quashing the order dated 14.11.2019, passed by the Assistant Inspector General of Registration, Darbhanga Division, Darbhanga, i.e. the respondent no.3, in Stamp Case No.1 of 2019-20 whereby and whereunder the petitioner has been directed to deposit deficit stamp duty to the tune of Rs.6,69,960/- along with penalty of a sum of Rs.66,996/-, totalling to a sum of Rs.7,36,956/-.

2. The brief facts of the case, according to the petitioner, are that the petitioner had purchased a land, appertaining to old



Khata No.2 and new Khata No.483, old Plot No.2051, new Plot No.2135, admeasuring 4 khatha, 5 dhur, situated at Mauza-Chatwan, Thana No.413, Circle Office-Kewti, District-Darbhanga, by a sale deed, which was registered on 13.04.2015, after payment of the requisite stamp duty and registration charges. It is submitted by the learned counsel for the petitioner that after four years of registration of the instrument in question, one Devendar Singh had filed a complaint before the office of the District Sub-Registrar, Darbhanga, i.e. the respondent no.5 in the year 2019, whereafter an enquiry was conducted and then the respondent no.5 had referred the matter to the respondent no.3 for determination of the proper market value of the property in question, after properly classifying the same, as also for calculating and recovering the deficit stamp duty from the petitioner, leading to registration of Stamp Case No.1 of 2019-20, whereupon notices were issued to the petitioner and then the impugned order dated 14.11.2019 has been passed by the respondent no.3 in Stamp Case No.1 of 2019-20, directing the petitioner to pay a sum of Rs.7,36,956/- on the head of deficit stamp duty and penalty charges.

3. The learned counsel for the petitioner has submitted that a reference can be made by the registering officer for



determination of the proper market value of the property in question, if he is satisfied that the classification of the property or the measurement of the structure contained in the property is wrong or the market value of the property has been set forth at a lower rate than the guideline register of estimated minimum value, only before registering the instrument in question, however, in the present case, the respondent no.5 has referred the matter to the respondent no.3 only after registration of the sale deed on 13.04.2015, hence the said reference is itself bad in law. The learned counsel for the petitioner has referred to Section 47-A(1) of the Indian Stamp Act, 1899 (hereinafter referred to as “the Act, 1899”), which is reproduced hereinbelow:-

“47-A (1) Where the registering officers appointed under the Registration Act, 1908 while registering any instrument of conveyance, exchange, gift, partition or settlement is satisfied that the classification of the property and/or the measurement of the structure contained in the property which is subject matter of such instrument has been set forth wrongly or the market value of the property, which is subject matter of such instrument has been set forth at a lower rate than the Guideline Register of Estimated Minimum Value prepared under the rules framed under the provision of this Act, he shall refer such instrument before registering it to the Collector for



determination of the proper market value of such property and the proper duty payable thereon.

Provided that where the market value of the property of the instruments described above has been fixed at an amount which is not less than the value prescribed in the Guide Line Register of estimated minimum value prepared under the rules framed under the provisions of this Act, but the registering officer has reasons to believe that the market value of the property which is the subject matter of such instrument has not been rightly set forth or it is higher than the estimated minimum value, he after registering such instrument, shall refer it by assigning proper reasons to the Collector for determination of proper market value of the property and the proper duty payable thereon.

4. In this connection, the learned counsel for the petitioner has referred to a judgment rendered by the learned Division Bench of this Court, reported in **2018 (3) PLJR 136 (The State of Bihar and others v. Smt. Tetra Devi)**, paragraphs no. 14 and 15 whereof, are reproduced hereinbelow :-

"14. In the present case, it is the Collector who has issued notice on the ground that the document registered is deficient in stamp duty. He might have issued notice on the report of the Sub-Registrar or the Commissioner. The fact remains that he is exercising his suo motu power. Such notice could be issued only within two years of the registration of the document. Even if it is to be examined that the notice was issued at the instance of the Sub-



Registrar, then the Sub- Registrar was bound to act at the time of registration of the document in terms of Rules 9 and 10 reproduced above. He cannot make recommendation after long delay, particularly when the officer registering the document has not made any reference at the time of registration of the document.

15. Thus, we find that initiation of proceedings by the Collector suffers from patent illegality and has been rightly set aside by the learned Single Judge. We do not find any reason to interfere in the order passed by the learned Single Judge in the present Letters Patent Appeal."

5. The learned counsel for the petitioner has also relied on a judgment, rendered by a co-ordinate Bench of this Court in the case of ***Shahnaz Begam vs. The State of Bihar & Ors.***, reported in ***2018(2) PLJR 293*** paragraphs no.6 to 9 whereof are reproduced herein below:-

"6. It, thus, follows that the Registering Authority can only refer the matter before registering it to the Collector for determination of the proper market value of such property and the proper duty payable thereon. In the present case, it is quite clear that the registration was already effected and it was only thereafter that the reference was made to the Collector/AIG Registration for determination of the correct value. Furthermore, if at all, a proceeding was to have been initiated after registration by the Collector suo motu within the provisions of Section



47A(3), the same could have been done within a period of two (2) years from the date of registration of such instrument already referred to him under Sub Section (1).

Provisions as stated in Section 47A(3) is as follows:-

"The Collector may suo motu within two years from the date of registration of such instrument not already referred to him under sub-section (1), call for and examine the instrument for the purpose of satisfying himself as to the correctness of the market value of the property which is the subject matter of such instrument and the duty payable thereon and if, after such examination, he has reason to believe that the market value of such property, has not been rightly set forth in the instrument, [or is less than even the minimum value determined in accordance with any rules made under this Act] he may determine the market value of such property and the duty as aforesaid in accordance with the procedure provided for in sub-section (2). The difference, if any, in the amount of duty, shall be payable by the person liable to pay the duty.

Provided that nothing in this sub-section shall apply to any instrument registered before the date of commencement of the Indian Stamp (Bihar Amendment Ordinance, 1986)."

7. It appears from the counter affidavit filed that it is not a proceeding initiated rather it was a reference to the Collector under Section 47A (1).



8. In that view of the matter, since the provisions clearly state that such enquiry can be made only before registering it to the Collector for determination of the proper market value of such property and the proper duty payable thereon. The entire reference is made against the statutory provisions and cannot be sustained in the eye of law. Thus, in the considered opinion of the Court, the impugned order dated 16.05.2016 as contained in Annexure-4 is wholly illegal and arbitrary and has to be quashed.

9. Accordingly, the impugned order dated 16.05.2016 as contained in Annexure-4 stands quashed. The writ application is allowed. No costs."

6. *Per contra*, the learned counsel for the respondent-State has submitted by referring to the counter affidavit filed in the present case that after a complaint was made with regard to the petitioner having concealed the actual value of the property in question, an enquiry was made and it was found that the land in question is commercial in nature whereas the petitioner had disclosed the category of the land in the sale deed as 'Kalambag' (*bhith*), hence the respondent no.5 had referred the matter to the respondent no.3 for determining the correct market value of the property, including proper classification of the same for the purposes of assessing the actual stamp duty payable thereon and recovery of the deficit stamp duty, whereafter the



respondent no.3 had instituted Stamp Case No.1 of 2019-20, issued notices to the petitioner and had then passed the impugned order dated 14.11.2019, directing the petitioner to deposit a sum of Rs.7,36,956/- on the head of deficit stamp duty and penalty charges, thus, it is submitted that there is no illegality in the impugned order dated 14.11.2019.

7. I have heard the learned counsel for the parties and perused the materials on record from which it is apparent that the reference has admittedly been made by the respondent no.5 to the respondent no.3 only after registration of the sale deed on 13.04.2015 and that too, after a lapse of about four years, hence the respondent no.5 had no authority/jurisdiction to refer the matter to the respondent no.3 after lapse of four years under Section 47-A(1) of the Act, 1899. In fact, even the Collector, under Section 47-A(3) of the Act, 1899, has got no power to suo motu review the amount of stamp duty, paid at the time of registration, after a lapse of two years. The present case is squarely covered by a judgment rendered by a co-ordinate Bench of this Court in the case of *Shanaj Begam* (supra), thus this Court finds that the action of the respondent no.5 as also that of respondent no.3 is not only arbitrary and perverse, but also against the mandate of Section 47-A of the Act, 1899,



hence the impugned order dated 14.11.2019, passed by the respondent no.3, in Stamp Case No.1 of 2019-20 is quashed.

8. The writ petition stands allowed.

(Mohit Kumar Shah, J)

kanchan/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	10.01.2025
Transmission Date	

